

**NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH
COURT NO.1**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,
BENGALURU BENCH, BENGALURU, HELD ON 17.11.2017.

PRESENT: 1. Hon'ble Member(J) Shri Ratakonda Murali
2. Hon'ble Member(T) Dr. Ashok Kumar Mishra

C.P. No. or C.A. No.	T.P. No.	Purpose	Section	Name of the Parties M/s. / Mr.
IA 124/17 & IA 150/17 in in CP(IB) No.59/BB/2017	-	For hearing	Rule-4(3) of IB	Harsha Mutt Vs Lukup Media Pvt. Ltd.

SL. NO.	NAME (IN CAPITAL) & PHONE NUMBER	REPRESENTATION TO WHOM	SIGNATURE
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1. Prajwal K. Aradhya
for Crested Padma
9632516269

Petitioner

[Signature]

2. Raghuram Gadambai
9900039859

Respondent

[Signature]

P.T.O.

Counsel for petitioner is present. Counsel for respondent is present. Heard both sides. Counsel for petitioner has filed a memo dated 17.11.2017 along with annexures.

IA 150/17 is taken up today. Since the counsel for petitioner has requested the Tribunal to pass some interim order on IA No.150/2017 pending disposal of the petition which is also posted for orders on 24.11.2017.

In the interlocutory application, the counsel for petitioner has prayed that the company shall not dispose of its assets. Whereas, the counsel for respondents informed the Tribunal that the Company needs money to attend to its day-to-day activities regarding its payments, etc., which are required to be made. We consider that passing an interim order is necessary to preserve the assets of the company pending disposal of the main petition.

Therefore, we restrain by way of an interim order, the corporate debtor/respondent company from alienating its assets pending disposal of the main petition. Whereas the Company/corporate debtor can discharge its day-to-day functions relating to its business activities including its statutory payments.

List it on 24.11.2017.



MEMBER (J)



MEMBER (T)